

[Sh. Amal Datta]

responsible to see that the territorial integrity of India is not questioned by publications of our country. Have you lodged any protest? What has been the response to the protest? We would like to know these things. Otherwise, what is the point in waiting the time of this House by bringing such bills which will never be put to any use? My question is very simple. We are all ready to support the Government in maintaining the territorial sovereignty—although this did not come from the previous Government. Territorial integrity must be protected not only in the map but in actuality also and in fact, on the grounds also. But we must also see that the Government acts. We must prompt the Government to act. We must make the Government accountable in this House in respect of the maintenance, the attitude and the territorial integrity of India, in map also. They must report to the House and, if necessary, the Government must set up a separate section for that. A person must be appointed to look at all the maps and report. And the Government should report about the action taken on this. Otherwise, there is no point in unnecessarily burdening the law books of this country. So, we support the Bill. But we ask the Government to act, to be vigilant and also to report to the House whenever this thing happens, whatever action they have taken and what is the response of the Government.

MR. CHAIRMAN: Now a statement by the hon. Deputy Prime Minister regarding the Jute Price Policy.

16.29 hrs.

STATEMENT REGARDING PRICE POLICY FRO RAW JUTE FOR THE 1990-91 SEASON.

[Translation]

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): The Government of Indja has

fixed the minimum support price for TD-5 grade of jute in Assam for the 1990-91 season at Rs. 320 per quintal. This marks an increase of Rs. 25 over the price fixed for the last year. The corresponding prices for other grades of raw jute shall be fixed by the Jute Commissioner of India, Ministry of Textiles, in the light of normal market price differentials.

We are confident that the Minimum Support Prices will enthuse the farmers to continue to step up the production of raw jute.

The Jute Corporation of India will undertake price support operations as and when required. The Corporation would take its decisions in respect of jute transactions on a commercial basis and make its purchases from the cultivators at the prices that my be warranted by the prevailing market conditions, but in no case below the minimum support price.

16.30 hrs

CRIMINAL LAW AMENDMENT (AMENDING) BILL—CONTD.

[English]

SHRI P.C. THOMAS (Muvattupuzha): Sir, I am supporting this Bill whole-heartedly. It is quite relieving at this stage that a Bill of this nature has been brought before the House. Secessionist activities are increasing in some of our borders. At this stage any kind of publication against the recognised publication as per the Survey of India should be very seriously dealt with. In fact it is not only the publishers, but also the person who are behind them should be booked in such cases. I am afraid, though this amendment is good enough to catch hold of persons who are directly responsible for such publications, it is not enough to catch those persons who are actually responsible and who are actually behind the publication. In many a case we find that person who are respon-